

Sl	Name of circle	Place	Date of (election deleted/ seized)	Details of fake stamps involved	No. of persons	No of persons arrested					
				D e n m sider	No Value Dept E D	Out-Dept Out	Total				
5,	Bihar	Ashok Nagar (Ranchi)	Mar. 99 10	5	7	3 5	1	-			
		Barh (Nalanda)	Sep. 09	2	4 1	S2	1				
		J amalpur	Oct., 99	2	1 2	24					
		Patna	March 99	5	198	990					
		Patna	March 99	5	1 2	60					
		Bankipori HO	March 99	2							
6	Maharastra	Aurangabad Thane	June 99	2 0	2	4 0	1	1	-	1	
		(Mumbai)	Nov 99 530	1. 2. 2.	30. 4S.		1	7	1	1 8	
			5, 10, 20, 50. & 1 Rev.								
7.	U.P.	Noida & Meerut	May 2000 3.5.10	1, 2. NA 32	100	—	—	3	—	.3 3	
		Tetri Bazar Basti	July 2000	5	86	430	7		2	2	
8.	N E	Dimapur	Sep. 99	5	7 2	3 60	2	—	—	- —	
Total					3,30.89	,253	8	4	19	13 19 32	

Erosion caused by Ganga in Malda and Murshidabad in West Bengal

*30. SHRI DIPANKAR MUKHERJEE: Will the Minister of WATER RESOURCES be pleased to state:

whether in compliance of the direction of Hon'ble High Court of Calcutta, a joint meeting between the representatives of Government of India and the Government of West Bengal was held on 21.3.99 on the erosion problem by Ganga in Malda and Murshidabad in West Bengal;

whether as per the decision taken in the same meeting, Government was required to execute seven schemes costing Rs. 1.30 crores; and

if so, the present status of the execution of the above schemes?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN SETHI): (a) to (c) In compliance of the Hon'ble High Court of Calcutta, a joint meeting between the representatives of Government of India and the Government of West Bengal

[25th July, 2000]

RAJYA SABHA

was held on 21.9.99 at New Delhi on the erosion problem by Ganga in Malda and Murshidabad in West Bengal. As jointly decided during the meeting, the Central Government would be required to undertake seven schemes under short term measures at an estimated cost of Rs. 3 30 crore through Farakka Barrage Project Authority. The Farakka Barrage Project Authority has already undertaken anti-erosion works of river Ganga in critical reaches through bank protection.

Recovery of Outstanding Amount of Taxes

† *31. SHRI RAJ MOHINDER SINGH:

SHRI RAJIV RANJAN SINGH:

Will the Minister of FINANCE be pleased to state:

whether it is a fact that the quantum of outstanding amount to be recovered in the form of various taxes by the end of March, 2000 has become 58,000 crore rupees;

if not, what is the quantum of outstanding amount; and

the details of the taxes for which the outstanding amount *is* to be recovered and the quantum of outstanding amount thereof separately?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI V. DHANANJAY KUMAR): (a) to (c) Sir, the total current and arrears demand of Corporation Tax, Income Tax, *Customs* Duty and Central Excise Duty as on 31st March, 2000 is Rs. 62,392 crore, as per the details given below:

(Rs. in crore)

I. Corporation & Income Tax

(i)	Amount not fallen due on account of grace period	:	13350
(ii)	Amount claimed as paid but pending verification	:	1806
(iii)	Amount stayed by various competent authorities/kept in abeyance	:	27802
(iv)	Outstanding demand recoverable	:	10179
TOTAL			53137

† Original notice of the question was received in Hindi.